

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1519
TO BE ANSWERED ON 09.02.2026

Ecomark Scheme

1519. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Ecomark Scheme was launched in 1991 by the Government to easily identify environment friendly products;
- (b) if so, the details of products that have been labelled under the Ecomark Scheme during the last five years and the current year;
- (c) whether the Government has identified the problems and issues faced with the Scheme since its inception;
- (d) if so, the details thereof and the measures taken to resolve such issues; and
- (e) the steps taken by the Government to promote and increase awareness about the said Scheme?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (e) The Ministry of Environment, Forest and Climate Change has notified the Ecomark Rules on 26th September 2024 replacing the Ecomark Scheme of 1991 with aim to strengthen the institutional structure and implementation of Ecomark.

The objective of these rules is to encourage the demand for environment-friendly products, promote lower energy consumption, resource efficiency and circular economy. Ecomark will enable consumers to make informed purchase decision as well as encourage manufacturers to transition to production of environment friendly products leading to promotion of green industries.

The Central Pollution Control Board (CPCB) is the implementing agency for the Ecomark Rules 2024 and is responsible for ensuring effective implementation including identification and recommendation to the steering committee about the products to be included under these rules for the grant of Ecomark.

Ecomark may be granted to a product which has a license or a certificate of conformity of Indian Standards granted under the Bureau of Indian Standards Act, 2016 and/or a mandate of the Quality Control Orders issued by the Central Government, and fulfils the product specific criteria for grant of Ecomark.

An application for grant of Ecomark for a product which complies with the conditions and criteria stated in the rules is made to the Central Pollution Control Board. After making necessary verifications, if the Central Pollution Control Board is satisfied that the product complies with the conditions laid under the Ecomark 2024 Rules, it may grant Ecomark to the product.

Under these rules, the State Pollution Control Board and the Pollution Control Committee are mandated to create awareness about these rules through media, publications, advertisements, posters etc.
